

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 11**

**IA 614/2023 in C.P. (IB)/494(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **09.07.2024**

NAME OF THE PARTIES: SREI EQUIPMENT FINANCE LTD V/s SHREE  
RAM URBAN INFRASTRUCTURE LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 614/2023**

1. Mr. Gaurav Joshi, Senior Counsel a/w Mr. Jash Shah, Advocate i/b DSK Legal appeared for the Applicant.
2. Mr. Navroj Seervai, Advocate a/w Mr. Nimay Dave, Adv. Lizum Wangdi, Ms. Smita Durve, Advocates i/b Arshil Shah appeared for the Respondent.
3. Heard Counsel for the Respondent and the Counsel for the Applicant rejoined thereafter. **Reserved for Order.**
4. Both parties are at liberty to place on record their written notes of arguments within one week.
5. List this IA on **22.07.2024** for submission of written notes only. No arguments shall be heard hereafter.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**